

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 88 OF 2019 &
IA NOS. 370, 371 AND 372 OF 2019

Dated : 18th March, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Tata Power Company Limited (Transmission)

.... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant (s) : Mr. Hemant Singh
Mr. Apoorva Misra
Ms. Molshree Bhatnagar
Mr. Ishan Mukherjee

Counsel for the Respondent (s) : Mr. S.K. Rungta, Sr. Adv.
Mr. Buddy A. Ranganadhan
Ms. Stuti Kishn for R-1

ORDER
(IA No.370 OF 2019)

(Application for exemption from filing certified copy of impugned order)

In this application the appellant has prayed that filing of certified copy of the impugned order may kindly be exempted.

In the light of the statement made in the application and the reasons stated therein, IA No. 370 of 2019 is allowed as sufficient cause has been made out. At present, production of certified copy of the impugned order is exempted. The application is disposed of.

The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks, i.e. on or before 15.05.2018.

(IA No.371 OF 2019)

(Application for exemption from filing legible copies, font size and margins of the annexures)

In this application the appellant has prayed that exemption from filing legible copies, font size and margins of the annexures may kindly be exempted.

In the light of the statement made in the application and the reasons stated therein, IA No. 371 of 2019 is allowed as sufficient cause has been made out. At present, production of exemption from filing legible copies, font size and margins of the annexures is exempted. The application is disposed of.

APPEAL NO. 88 OF 2019 &
IA NO. 372 OF 2019

At the request of the learned senior counsel appearing for the Respondent No.1, ten days time is granted to enable him to file the reply i.e. on or before 28.03. 2019 after duly serving copy to the other side. Thereafter, rejoinder, if any, may be filed within three days' time i.e. on or before 02.04.2019 after duly serving copy to the other side.

List the matter on 04.04.2019

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N. K. Patil)
Judicial Member